

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105
CP-364/241-242/PB/2018
New CA-(Co. Act)/141/2024

IN THE MATTER OF:

Anand Gupta & Ors.

.....Applicant

Vs.

BDR Builders and Developers Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Vipul Ganda, Ms. Snigdha Pal, Ms. Sakshi Rastogi,
Adv.
Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit
Sharma, Mr. Varun Pandit, Mr. Yash Dhawan for R-5
For the Respondent : Ms. Niyati Kohli, Adv.

ORDER

New CA-(Co. Act)/141/2024:-

This is an application filed under Rule 11 read with Rule 44 of the NCLT Rules, 2016, seeking liberty to withdraw the Company Petition i.e. CP-364/241-242/PB/2018. Heard the submissions made on behalf of the Applicant. Ld. Counsels on behalf of some of the Respondents are also present and have no objection if the liberty is granted to the Applicant to withdraw the present petition. In view of this, liberty is granted to the Applicant to withdraw

the Company Petition i.e. CP-364/241-242/PB/2018 and the same is **dismissed as withdrawn**. The present application i.e. New CA-(Co. Act)/141/2024 is **disposed off**.

All other applications are dismissed as infructuous.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)